

(2006) 09 P&H CK 0316

High Court Of Punjab And Haryana At Chandigarh

Case No: CM No. 11091-CII of 2006 in FAO No. 1616 of 2003

Raj Rani and others

APPELLANT

Vs

State of Haryana and others

RESPONDENT

Date of Decision: Sept. 8, 2006

Citation: (2006) 4 RCR(Civil) 756

Hon'ble Judges: Vinod K.Sharma, J

Advocate: Jagdish Manchanda, Advocate, Maharaj Baksh, Advocate., Advocates for appearing Parties

Judgement

Vinod K. Sharma, J. (Oral)

1. The present CM has been filed under section 151 of the Code of Civil Procedure read with Section 173 of Motor Vehicles Act for setting aside the order of the Lok Adalat dated 18/11/2005 and accepting the objections.

2. The Lok Adalat on 18/11/2005 was pleased to pass the following order :

"As agreed, as per statements of the representative of the Insurance and Counsel for the appellants, separately recorded a sum of Rs. 30,000/ (thirty thousand only) over and above the amount awarded by the Tribunal, is allowed to the appellants in full and final settlement of the claim. Two months" time is allowed to the Insurance company to make the payment. The enhanced amount would be shared by the appellants equally and would be disbursed to them in cash by the Motor Accident Claims Tribunal.

The appeal is disposed of accordingly.

Copy of the order be supplied/sent to the counsel/parties and file be returned to the High Court."

The above order shows that it was passed with the consent of the parties. It is not open to the applicant/appellants to challenge the same by way of moving objections

under Section 173 of the Motor Vehicles Act.

Civil Misc. Application is, accordingly, dismissed.